

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCriminal Appeal No(s).88-89/2015

SHAHROZ ALI & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH
HOME DEPARTMENT STATION HOUSE OFFICER

Respondent(s)

(IA No. 9032/2014 - EXEMPTION FROM SURRENDERING WITHIN TIME)

Date : 19-09-2024 This matter was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMAFor Appellant(s) Ms. Ariana D. Ahluwalia, Adv.
Mr. Arvind Kumar Gupta, AORFor Respondent(s) Mr. Rajat Singh, AOR
Mr. Sarthak Chandra, Adv.UPON hearing the counsel the Court made the following
O R D E R

1. The learned counsel for the appellants states that appellant No.1 having expired, she has received the death certificate, however, nobody from the family of appellant No.1 has come for affirming the affidavit.
2. The learned counsel for the respondent - State confirms that the appellant No.1 has expired on 17.09.2021.
3. Under the circumstances, there is no need to file the affidavit.
4. Let the cause title be amended showing the Appellant No.1 as "the deceased".
5. List next week, as prayed for by the learned counsel for the appellants.

(RAVI ARORA)
COURT MASTER (SH)(MAMTA RAWAT)
COURT MASTER (NSH)